

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3132  
ANSWERED ON:23.12.2003  
IMPLEMENTAION OF RIGHT TO INFORMATION ACT  
SRIPRAKASH JAISWAL

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) Whether the Right to Information Act has been notified;
- (b) If so, whether all the public authorities mentioned in the Act including the Constitutional authority have started implementation of various provisions of the Act;
- (c) if so, the details thereof;
- (d) if not, the name of the public authority/Constitutional bodies which have not started implementation of the Act, specially Section 4 of the Act; and
- (e) the action being taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.(SHRI HARIN PATHAK)

(a),(b),(c),(d) & (e): The `Freedom of Information Act, 2002` received the assent of the President on 6th January, 2003 and the same has been published in the Gazette of India on 7th January, 2003. The date from which the Act shall come into force has not yet been appointed and the question of implementation or non-implementation of its provisions by any public authority, therefore, does not arise.